

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "D" MUMBAI**

**BEFORE SHRI C.N. PRASAD (JUDICIAL MEMBER) AND
SHRI S. RIFAUR RAHMAN (ACCOUNTANT MEMBER)**

**ITA No. 3372/MUM/2016
Assessment Year: 2001-02**

M/s Amalgamated Commercial
Treders Pvt. Ltd.,
C-204, Vishal Apartment Tulinj,
Taki Road, Nalasopara (E), Dist;
Thane-401209
PAN No. AAACA 6808 P
Appellant

ITO, Ward 6(1)(3),
Vs. Mumbai.

Respondent

Assessee by : None
Revenue by : Mr. Bharat Andhale, DR

Date of Hearing : 17/06/2021
Date of pronouncement : 17/06/2021

ORDER

PER S. RIFAUR RAHMAN, A.M.

The present appeal is filed by the assessee against the order of the Commissioner of Income Tax (Appeals)-12, Mumbai [in short 'CIT(A)'] for the assessment year 2001-02 dated 08.12.2011 and arises out of assessment completed u/s 143(3) r.w.s 250 of the Income Tax Act, 1961 (in short the Act).

2. At the outset, when the appeal was called out for hearing, none has appeared on behalf of the assessee in spite of calls. Vide letter dated 10.06.2021, assessee submitted that it has filed the necessary declaration under Direct Tax

Vivad se Vishwas Act, 2020 (Act 3 of 2020) and confirmed the receipt of Form-3 and prayer to withdraw the appeal.

3. The Ld. DR also did not object to course so suggested and agreed to allow the withdrawal of appeal by the assessee.

4. In view of the above, we dismiss the appeal of the assessee since assessee has preferred to settle the issue under Vivad se Vishwas Scheme and it has received the acknowledgement in Form-3 as well. Therefore, this appeal is accordingly dismissed as withdrawn.

5. In the result, the appeal is dismissed.

Order pronounced in the open Court on 17/06/2021.

Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER

Sd/-
(S. RIFAUR RAHMAN)
ACCOUNTANT MEMBER

Mumbai;

Dated: 17/06/2021

Rahul Sharma, Sr. P.S.

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A)-
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER,

(Dy./Assistant Registrar)
ITAT, Mumbai